

ITEM NO.1501

COURT NO.13

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8658-8659/2019

(Arising out of impugned final judgment and orders dated 12-10-2018 in WPC No. 602/2015 & 12-10-2018 in WPC No. 13120/2015 passed by the High Court Of Kerala At Ernakulam)

THE EMPLOYEES PROVIDENT FUND ORGANISATION & ANR.ETC. Petitioner(s)

VERSUS

SUNIL KUMAR B. & ORS.ETC.

Respondent(s)

WITH

W.P.(C) No. 318/2022 (X)

W.P.(C) No. 1218/2020 (X)

W.P.(C) No. 1332/2020 (X)

SLP(C) No. 3289/2021 (XV)

CONMT.PET.(C) No. 1917-1918/2018 in C.A. No. 10013-10014/2016 (XIV-A)

W.P.(C) No. 1312/2019 (X)

W.P.(C) No. 875/2019 (X)

W.P.(C) No. 832/2019 (X)

W.P.(C) No. 601/2019 (X)

CONMT.PET.(C) No. 619-620/2019 in C.A. No. 10013-10014/2016 (XIV-A)

W.P.(C) No. 500/2019 (X)

W.P.(C) No. 512/2019 (X)

W.P.(C) No. 466/2019 (X)

W.P.(C) No. 511/2019 (X)

W.P.(C) No. 86/2021 (X)

SLP(C) No. 3287/2021 (XV)

SLP(C) No. 1701/2021 (XIV)

W.P.(C) No. 1356/2021 (X)

W.P.(C) No. 1379/2021 (X)

W.P.(C) No. 767/2021 (X)

W.P.(C) No. 477/2021 (X)

SLP(C) No. 8547/2021 (XI-A)

W.P.(C) No. 414/2021 (X)

SLP(C) No. 15063-15064/2022 (XIV)

SLP(C) No. 1366/2021 (XIV)

SLP(C) No. 2465/2021 (XV)

SLP(C) No. 16721-16722/2019 (XI-A)

W.P.(C) No. 1459/2020 (X)

W.P.(C) No. 1134/2018 (X)

SLP(C) No. 1738/2021 (XIV)

SLP(C) No. 3290/2021 (XV)

W.P.(C) No. 390/2019 (X)

W.P.(C) No. 349/2019 (X)

W.P.(C) No. 352/2019 (X)

W.P.(C) No. 360/2018 (X)

W.P.(C) No. 406/2018 (X)

W.P.(C) No. 395/2018 (X)

W.P.(C) No. 393/2018 (X)

W.P.(C) No. 385/2018 (X)

W.P.(C) No. 374/2018 (X)

W.P.(C) No. 368/2018 (X)

W.P.(C) No. 369/2018 (X)

W.P.(C) No. 367/2018 (X)

W.P. (C) No. 250/2018 (X)  
W.P. (C) No. 371/2018 (X)  
W.P. (C) No. 141/2018 (X)  
W.P. (C) No. 233/2018 (X)  
W.P. (C) No. 498/2022 (X)  
W.P. (C) No. 372/2018 (X)  
W.P. (C) No. 411/2018 (X)  
W.P. (C) No. 466/2018 (X)  
W.P. (C) No. 327/2019 (X)  
W.P. (C) No. 269/2019 (X)  
W.P. (C) No. 1430/2018 (X)  
W.P. (C) No. 1433/2018 (X)  
W.P. (C) No. 1149/2018 (X)  
W.P. (C) No. 1167/2018 (X)  
W.P. (C) No. 1428/2018 (X)  
W.P. (C) No. 804/2018 (X)  
W.P. (C) No. 884/2018 (X)  
W.P. (C) No. 778/2018 (X)  
W.P. (C) No. 874/2018 (X)  
W.P. (C) No. 69/2018 (X)  
W.P. (C) No. 118/2018 (X)  
W.P. (C) No. 380/2018 (X)  
W.P. (C) No. 594/2018 (X)

Date : 04-11-2022 These petitions were called on for pronouncement  
of judgment today.

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Hon'ble Mr. Justice Aniruddha Bose pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India, His Lordship and Hon'ble Mr. Justice Sudhanshu Dhulia.

Leave granted.

The appeals are allowed and the writ petitions and contempt petitions are disposed of in terms of the signed reportable judgment

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(Signed reportable judgment is placed on the file)

(VIDYA NEGI)  
ASSISTANT REGISTRAR